## CENTRAL ADMINSITRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

CP No.640/2015 In OA No.620/2014 MA No.523/2014 MA No.524/2014 MA No.3012/2015

## this the 29th day of March, 2016

Hon'ble Mr. V. Ajay Kumar, Member (J) Hon'ble Mr. P.K.Basu, Member (A)

- 1. Sunil Yadav S/o Shri Ammi Lal R/o 731/21, Om Nagar Gurgaon (H.R.).
- Subhash Yadav
   S/o Shri Matadin Yadav
   R/o H. No.42/6, Ashok Vihar
   Phase-III, Gurgaon (Haryana).
- 3. Dhanveer Singh S/o Shri Samunder Singh R/o H.No.24/6, Ashok Vihar Phase-III, Gurgaon (Haryana).
- 4. Sundeshwar Yadav S/o late Bhola Yadav R/o H.No.3/5, Rajeev Nagar Gurgaon (Haryana).
- 5. Gajendra Kumar S/o Late Uma Shankar Singh R/o H.No.10/5, Rajeev Nagar Gurgaon (Haryana).

....Applicants

(By Advocate: Shri Yogesh Sharma)

**VERSUS** 

Shri G.Mohan Kumar
 Secretary
 Ministry of Defence, Govt. of India
 South Block, New Delhi.

2. Shri Arup Raha Chief of the Air Staff Air Headquarter, Vayu Bhawan New Delhi – 110 106.

Shri K.H.Kishore
 Commanding Officer
 54, Vayu Stores Park
 Air Force Station
 Gurgaon – 122 005.

.... Respondents.

(By Advocate: Shri Subhash Gosain)

## ORDER (ORAL)

By Hon'ble Mr.V. Ajay Kumar, Member (J)

Heard both sides.

2. When this matter is taken up, the learned counsel for the petitioners submits that the respondents have fully complied with the orders of this Tribunal. Accordingly, the CP is closed and notices are discharged. However, applicants are at liberty to question the order now passed by the respondents, if they are still aggrieved, in accordance with law. No costs.

(P.K.Basu) Member (A) (V. AJAY KUMAR) Member (J)

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